

operation till 1989-90. The question of its continuance is under consideration.

[*English*]

Export Obligations of Pepsi Foods

1655. SHRI NIRMAL KANTI CHATTERJEE:
SHRI KHEMCHANDBHAI SOMABHAI CHAVDA:
SHRI HARSH VARDHAN:
SHRI KUSUMA KRISHNA MURTHY:
SHRI PHOOLCHAND VERMA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the export obligations made by M/s Pepsi Foods Pvt. Ltd. under its foreign collaboration agreement;

(b) the details of the items exported by Pepsi Foods and the value thereof;

(c) whether M/s Pepsi Foods have failed in fulfilling the export obligations; and

(d) if so, the details thereof and the action being taken by the Government against them for not fulfilling the terms and conditions of the contract?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI HUKMDEO NARAYAN YADAV): (a) As per the conditions laid down in the Foreign Collaboration approval, the project is to export 50% of its total turnover each year for a period of 10 years, from the commencement of commercial production, of which 40% is to be from the company's own manufactured products and 10% from Select List products manufactured by others. The foreign exchange inflow shall not be

less than five times the foreign exchange outflow of the project during the aforesaid 10 years period.

(b) M/s. Pepsi Foods Private Limited have informed *vide* their letter dated 4.2.1991 that the turnover of their export division during the period from January, 1990 to December, 1990 has been Rs. 284.60 lakhs. They have not supplied the details about the items exported and the value of each item.

M/s. Pepsi Foods Private Limited had, however, furnished the details of exports made by them during the period 1.4.1990 to 30.9.1990 as given below to the team of three officers which was constituted to assess the status of the Pepsi project:-

<i>Item</i>	<i>Value (lakhs)</i>
Rice Bran Extract	17.13
Basmati Rice	12.08
Chillies	6.31
Cashew Kernels	13.22
Shrimps	14.32
Others	23.84
Total	86.90

(c) The team has observed that no exports from out of the products manufactured by M/s. Pepsi Foods Private Limited have been made towards the commitment of 40% exports stipulated in the letter of intent. The team has further indicated that out of the select list exports worth Rs. 86.90 lakhs are reported to have been made.

(d) Any violation of not fulfilling the terms and conditions will attract penal action under the law.